

applicable to a token strike or a legal strike. But this amendment was rejected after a division.

Legal strike means regular notice according to law has been given. There is the right of picketing we learnt from Gandhiji. If I give regular notice that I am going to picket at such and such a place to register my protest against an injustice, is that an illegal act? Do you want to prevent even that? I am completely surprised at the way this Government is functioning. For little things, they want to take more and more powers, because they are afraid of the people. There is no doubt about that. One by one they are curbing the powers of the people. They know they cannot tamper with the fundamental rights in the Constitution so easily. So, by some other means they want to curb the rights of the people by passing legislation like the Unlawful Activities Prevention Act, Central Industrial Security Force Act, etc. If you remove these democratic rights of the people one by one, the people will ultimately take to unlawful violent means. You are really encouraging this tendency by Bills of this nature. If people are determined to disobey your order, do you think such a measure will be able to prevent that? Not at all.

The Minister said, we are not curbing the rights of railway men alone and it is applicable to others also. The regular laws are there to arrest them and take action. What was the necessity for this Bill? It was only the vindictive attitude and nothing else. These ministers who are to decide the policies completely forget that they owe allegiance to the Constitution, not to the bureaucracy that only knows the rule of the rod. Otherwise, they would not have succumbed to this pressure that there was no law, these things are happening; and this was necessary. Laws need to be changed to see that the people's inherent rights are not curbed. I would, therefore, register my protest against this Bill. What are you going to do by this Bill? You are only inviting more trouble. There is no doubt in my mind that you are really inviting more trouble, more destruction of railway property. This Bill is not going to save

railway property from destruction.

MR. DEPUTY-SPEAKER: He may continue his speech after lunch.

13.00 hrs.

*The Lok Sabha adjourned for Lunch  
till fourteen of the Clock*

— — —  
*The Lok Sabha re-assembled after Lunch  
at Seven Minutes Past Fourteen of the  
Clock*

[Mr. Deputy-Speaker in the Chair]

#### RE. REPORTED ARREST OF SUGAR- CANE GROWERS

MR. DEPUTY-SPEAKER: Shri S.N. Dwivedy to continue his speech.

श्री रत्नधीर सिंह (रोहतक) : डिप्टी स्पीकर महोदय, घापकी मार्फत सरकार की नोटिस में मैं इस वक्त जो बात लाना चाहता हूँ, उसे सुन कर घापको ताज्जुब होगा। सैकड़ों, हजारों किसानों को गन्ने की कीमत ठीक मांगने के जुर्म में जेलों में डाला जा रहा है और यह काम मिल मालिक करवा रहे हैं। यह सरकार का सबाल नहीं है, बल्कि मिल मालिक पुलिस से मिल कर हजारों किसानों को जेल में डलवा रहे हैं.....

MR. DEPUTY SPEAKER: As I said yesterday, this is not another zero hour.

श्री रत्नधीर सिंह: किसान घापने गन्ने की ठीक कीमत मांग रहा है, वह कहता है कि उसके गन्ने का भाव डार्ड ६० मन नहीं होना चाहिये, बल्कि 11 ६० मन दिया जाय। जब वे यह भाव मांगते हैं तो उनको पीटा जा रहा है, जेल में डलवाया जा रहा है। मैं डिप्टी प्राइम मिनिस्टर और पार्लियामेण्टी अफेयर्स मिनिस्टर से घापके मार्फत कहना चाहता हूँ कि वे इस मामले में दखल दें, किसान की मदद करें, उस को जेल जाने से बचावें और उसको ठीक कीमत दिलवायें। गवर्नमेंट खुद मान चुकी है कि डार्ड

[श्री रणधीर सिंह]

रु० मन की कीमत थोड़ी है मिल-मालिकों को ठीक कीमत देनी चाहिए। मिल-मालिक ज्यादा कीमत देने के बजाय उनको जेल दे रहे हैं। मैं चाहूंगा कि वे इस पर फौरन कार्यवाही करें।

MR. DEPUTY SPEAKER : Whatever the present situation, you ought to have brought it to the notice of the Minister when he was here after the question Hour, not now. This is not a regular procedure at all. I do not permit anyone. Yesterday, when it was insisted upon, I said, let the Parliamentary Affairs Minister take note of it.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Sir, I will convey it to the Minister.

MR. DEPUTY SPEAKER : He says, he will convey it to the Minister. That is all.

श्री रणधीर सिंह : फँकटरी के मालिकों का विभाग ठीक करो। सरकार किसानों को ठीक कीमत बिलाना चाहती है, लेकिन फँकटरी के मालिक नहीं मानते हैं।... (अव्यवधान)...

श्री इलहाक सम्मली (धमरोहा) : जनाब यू० पी० की भी यही पोजीशन है... और गजब यह है कि... प्राठ रु० 35 पै० पर क्विंटल पास किया... (अव्यवधान)...

MR. DEPUTY-SPEAKER : The Minister of Parliamentary Affairs has said that he will convey it to the Minister.

श्री कंचर लाल गुप्त (दिल्ली सबर) : डा० राम सुभग सिंह को इस्तीफा देना चाहिये, वे बेकार इनकारें दे रहे हैं... (अव्यवधान)...

SHRI S.M. BANERJEE (Kanpur) : He assured yesterday that he would convey our sentiments to the Minister concerned about the proposed strike of the LIC employees, but he does not seem to have kept it up ..

MR. DEPUTY-SPEAKER : He has now said it. Please sit down.

SHRI S.M. BANERJEE : I was not raising that issue. I was just pointing it out.

श्री क० ना० सिबारी (बेतिया) : मैं एक बात कहना चाहता हूँ कि मिनिस्टर साहब जब कनवे करें तो हरियाने की ही बात नहीं बल्कि सब जगह की बतायें जहाँ-जहाँ गन्ने की समस्या है।

श्री जार्ज फर्नेन्डो (बम्बई-दक्षिण) : उपाध्यक्ष महोदय, मैंने प्रापके पास एक तजवीज भेजी है कि इस बिल पर बहस स्थगित की जाये।

SHRI KAMALNAYAN BAJAJ (Wardha) : While I am personally against control as such, here, as far as the cane situation is concerned, because the cane is not being supplied, I would suggest that the problem could be solved if there is hundred per cent control and then the price could be determined by Government. It would be very easy for the Government to determine this when there is hundred per cent control and no private marketing is allowed... (Interruptions)

MR. DEPUTY-SPEAKER : There is no regular discussion on this now. This is not a regular debate on that. The only thing is this. Mr. Randhir Singh and others wanted to bring this to the notice of the Government ; it is an important issue ; I fully recognise. The other day this was debated and the Food Minister has assured that he would give due protection to the cultivators of sugarcane. He has said this, if I remember correctly... (Interruptions)

श्री विद्युत सिन्ध (मोतीहारी) : उपाध्यक्ष महोदय, मुझे यह कहना है कि डा० राम सुभग सिंह हरियाणा का नहीं बल्कि बिहार, उत्तर प्रदेश, पंजाब सब जगह का मामला देखें।

MR. DEPUTY-SPEAKER : Dr. Ram Subhag Singh has assured all the States which are affected and where some sort of a repression is alleged... (Interruptions)

SHRI S. KUNDU (Balasore) : How does the House know that Dr. Ram Subhag Singh has conveyed ?

MR. DEPUTY-SPEAKER : That is not fair. When he says that he will convey, he will convey. You should have faith in him.

श्री आर्ज फर्नेन्डीज : उपाध्यक्ष महोदय, जो प्रस्ताव मैंने आपके पास भेजा है उसके सम्बन्ध में मैं आपके सामने मेज पार्लियामेंट्री प्रॉक्टिस पेश करना चाहता हूँ।

श्री अटल बिहारी वाजपेयी (बलरामपुर) : मगर उपाध्यक्ष महोदय, भाषण चल रहा है।

SHRI SURENDRANATH DWIVEDY (Kendrapara) : In the midst of the speech !

MR. DEPUTY-SPEAKER : Mr. Fernandes, let him finish his speech.

श्री आर्ज फर्नेन्डीज : मैं मानता हूँ। आप का भाषण खत्म होते ही मैं पेश करूँगा।

— — —

14.13 hrs.

Indian Railways (Amendment) Bill—Contd.

SHRI SURENDRANATH DWIVEDY : As I was pointing out, the real intention of this Bill is to illegalise the strike. If that is not the intention, does the Minister sincerely believe that, after this Bill is passed, he will ensure safety and also security to the passengers. Does he give this assurance that, after the passage of this Bill, there will be no accidents and there will be safety for the passengers.

If you have followed and read the different reports about accidents, it is now well established that accidents do not occur only because of obstructions here and there but they occur mostly because of administrative inefficiency, and the Minister has not even cited a single instance to show that any action has been taken against any high-level administrative officer at any time. There, he is helpless, I think. The Railway Board is such an authority

that probably the Railway Minister is helpless and he cannot touch them, he cannot introduce any reforms or any change....

SHRI KAMALNAYAN BAJAJ (Wardha) : That is why the Bill is there; it is there to make him more helpful.

SHRI SURENDRANATH DWIVEDY : I think, he has not even seen the Bill which we are discussing.

SHRI S. M. BANERJEE : He thinks that we are discussing about control and decontrol of sugar. We are on a different subject.

SHRI KAMALNAYAN BAJAJ : I have understood the Bill.

SHRI SURENDRANATH DWIVEDY : It is really a vindictive attitude which they have shown to workmen. It is a vindictive attitude and nothing else. It has been proved. What else ? Immediately after this strike the only step that he could take is to withdraw recognition from the unions. What has happened ? There was a slap on his face. There was a reference in the high court of Assam and they have asked them to withdraw that notice. It was because the show-cause notice was not properly served. They have developed a vindictive attitude towards the workers. That is why they thought that once the workers are victimised and the strike is illegalised, everything would be okay. It is the back-door method of illegalising the strike ; nothing else, I maintain. As I have said, and I maintain it, the way the whole thing is developing, independent observers have begun to feel that by taking recourse to such measures one after the other as the Unlawful Activities Act, Industrial Security Act. etc. we are gradually developing to become a police State. There is no doubt about it. Is there any coordination in this Government ? I want to ask one thing about the labour policy. The labour policy should be in conformity with the international labour organisations etc. And, the labour have certain rights like collective bargaining. They always point out to the labour and trade unions and say that you are violating the code of conduct, you are violating the labour rules, regulations etc. The